## मार्गस्थ सुविधाओं और चुनिंदा बी ओ टी परियोजनाओं के कार्यान्वयन का कार्य सीपा गया है।

## Introduction of Satellite Money Order Service

1153. SHRI W. ANGOU SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Department of Posts have introduced a Satellite Money Order Service:
- (b) the number of VSAT stations established therefor;
- (c) the number of State Capitals which have not been covered by the network of VSAT stations;
- (d) whether the Department of Posts propose to establish a VSAT station at Imphal and Manipur,
- (e) if so, by when the VSAT station is likely to be established; and
  - (f) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes Sir.

- (b) Very Small Aperture Terminal (VSAT) stations have been established at 69 locations.
- (c) Under Phase I of Project for VSAT net work which is being implemented during the 8th Plan, all state capitals except Itanagar (Arunachal Pradesh), Imphal (Manipur) and Srinagar (J&K State) are to be covered by VSAT network.
- (d) to (f) Locations for VSAT Stations under Phase I of the Project have been selected keeping in view the volume of money order traffic, likely benefit for rural areas and the potential for new value added services through the VSAT network.

On successful completion of Phase I of the project, the Department intends to expand the network with additional VSAT station covering all other important locations in the country in the next plan.

## **TADA Detenus**

1154. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of TADA detenus in the country at present, State-wise;
- (b) the number of cases booked under TADA after the demolition of Babri Masjid and the Bombay bomb blast, State-wise;
- (c) whether the review tribunals under the TADA Act are functioning in all the States, if so, the number of cases reviewed by them and the number of persons released after the review, State-wise: and
- (d) whether Government are considering giving direction to the TADA courts to complete the trial of the TADA accused within a stipulated time, as the Act is no more in force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): <a) to (c) As per available information, a statement regarding total number of TADA detenues and a number of cases reviewed and either cancelled, withdrawn, filed or TADA provisions dropped and number of persons discharged in the country at present, State-wise is enclosed (See below). The information regarding the number of cases booked under TADA after the demolition of Babri masjid and the Bombay bomb blast, is not being maintained by this Ministry.

(d) The Central Govt, have issued several instructions to the State Govt. / UTs that adequate and immediate steps must be taken for early completion of investigation and prosecution of the cases and they should give strict instructions to their prosecution branches not to obtain adjournment in TADA cases. The cases which are in trial stage, all efforts be made to facilitate the trial rather than putting impediment in discharge of justice.